

for taking into consideration and passing of the Additional Duties of Excise (Textiles and Textile Articles) Amendment Bill, 1985 in as much as it is dependent upon the Central Excise Tariff Bill, 1985."

The Motion was Adopted.

[English]

ADDITIONAL DUTIES OF EXCISE
(TEXTILES AND TEXTILE ARTI-
CLES) AMENDMENT BILL.

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE: (SHRI JANAR-
DHANA POOJARY) : Sir, I beg to move :

"That the Bill further to amend the
Additional Duties of Excise (Textiles
and Textile Articles) Act, 1978, be taken
into consideration."

[English]

MOTION RE : SUSPENSION OF
PROVISO TO RULE 66

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI JANAR-
DHANA POOJARY) : Sir, I beg to move :

"That this House do suspend the
proviso to Rule 66 of the Rules of Pro-
cedure and Conduct of Business in Lok
Sabha in its application to the motions
for taking into consideration and passing
of the Additional Duties of Excise (Goods
of Special Importance) Amendment Bill,
1985 in as much as it is dependent upon
the Central Excise Traiff Bill, 1985."

(Interruptions)

[Translation]

MR. SPEAKER : This is not dangerous.
In case there is some, it will be stopped.

[English]

SHRI S. JAIPAL REDDY: Mr. Speaker,
Sir, I am one of those who do not like this.
It is too much.

MR. SPEAKER : That is why I have
allowed it. If it had been something contrary
to the rules, I would not have allowed them
to put one by one.

SHRI S. JAIPAL REDDY : But the
Minister should have been more alert. You
must advise the Minister to be a little more
alert. They cannot take us for granted.

MR. SPEAKER : Time is not there.
That is why they are asking.

SHRI S. JAIPAL REDDY : It was not
an unanticipated thing.

MR. SPEAKER : The question is :

"That this House do suspend the
proviso to Rule 66 of the Rules of
Procedure and Conduct of Business in
Lok Sabha in its application to the
motions for taking into consideration
and passing of the Additional Duties of
Excise (Goods of Special Importance)
Amendment Bill, 1985 in as much as it
is dependent upon the Central Excise
Tariff Bill, 1985."

[English]

The motion was adopted.

ADDITIONAL DUTIES OF EXCISE
(GOODS OF SPECIAL IMPORTANCE)
AMENDMENT BILL

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI JANAR-
DHANA POOJARY) : Sir, I beg to move :

"That the Bill further to amend the
Additional Duties of Excise (Goods of
Special Importance) Act, 1957, be taken
into consideration."

MR. SPEAKER : Now you speak.

SHRI S. JAIPAL REDDY : The whole
thing has become so mechanical, Sir.

MR. SPEAKER : What to do with the
habit ?

[Translation]

SHRI BALKAVI BAIRAGI : Mr.
Speaker, Sir, what has been done by Poo-
jaryji that your entire Secretariat is on its
toes ?